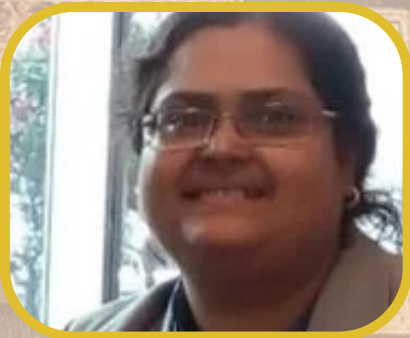




# NLUJ-CIPS IP Law and Practice Conclave

## Our Themes and Guest Speaker Lineup



GI Landscape in India and Worldwide  
- Dr. Gargi Chakrabarti



Intersection between Patent and Competition Laws  
Dr. Yogesh Pai



IP and Gaming laws in India  
Mr. Aditya Gupta



Status and Role of Copyright Societies under the Copyright Act  
Mr. Tahir Ashraf Siddiqui

**Date:**  
**6th April 2024**

**Registration Fees:**  
For Students - INR 500/-  
For Professionals - INR 750/-



# ABOUT THE UNIVERSITY

National Law University, Jodhpur (“NLUJ”) is a premier national law school of global repute imparting quality education in India. The University is established under the National Law University, Jodhpur, Act, 1999, enacted by the Rajasthan State Legislature. It is dedicated to academic excellence and value education. NLUJ frequently offers training programmes, seminars and workshops at the national and international level to students, judicial officers, advocates, corporate and government officials in various subjects. NLUJ has 27 centres of academic excellence in various areas of law and their intersections. Honourable Vice Chancellor Prof. (Dr.) Harpreet Kaur has led from the front and provided all manner of support to quality academic programmes.

# ABOUT THE ORGANISERS

The Centre for IP Studies (“CIPS”) at National Law University Jodhpur, is a centre of academic excellence focussed on creating a niche space for research in intellectual property. It is headed by Mr. Arunabha Bannerjee, Executive Director, CIPS, who is assisted by faculty advisor, Ms. Kanika Dhingra. CIPS engages with the community and creates avenues for spreading awareness in Intellectual Property. Its combination of motivated faculty and students aims to make the domain of intellectual property accessible to all through its initiatives. As a part of its dedicated Centre activities intended to promote research and studies in the field of Intellectual Property Rights, the Centre has taken the initiative to organise the conclave. The Centre monitors, designs and disseminates various courses and programmes pertaining to training and research in Intellectual Property Rights.



# SCHEDULE OF SESSIONS

- **Inaugural Session : 9:45 AM – 10:00 AM**

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- **Session I: 10:00 AM – 11:15 AM**

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- **Session II: 11:30 AM – 12:45 PM**

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- **Session III: 01:00 PM – 02:30 PM**

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- **Session IV: 03:00 PM – 04:15 PM**

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- **Session V: 04:15 PM – 05:00 PM**

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## SESSION 1

### GI Landscape in India and Worldwide

- **Dr. Gargi Chakrabarti**

The session will discuss the rationale behind the geographical indication (GI) legal regime; significance and issues of GI protection under different subject matters of intellectual property rights (IPR), for example, trademark, sui generis GI, unfair competition etc; the difference between trademark and GI; and clarification about different terminology like Indication of Source, Appellation of Origin, and GI. This will tell you about the international agreements of GI, like the TRIPS Agreement, Madrid Agreement, Lisbon Agreement and Geneva Act (Lisbon System); and the process of registration of GI. This will also discuss the different categories of goods protected under GI regime in EU, India and other countries; discuss the case studies of GI to know its impact on economic development of the country; and also clarify the concept of homonymous GI.

# SESSION 2

## The Enduring Enigma of the Patents & Competition Interface in India

- Dr. Yogesh Pai

The session will discuss the following topics on the interface between patents and competition law in India. The session will begin with the foundational principles underlying the interface a) that IP as a property right with its unique characteristics is conferred the same deference as in case of other property rights; b) that IP per se creates an exclusivity and at best a legal monopoly, but not an economic monopoly always; c) that IP licensing is generally competitive and hence must be governed by the rule of reason. The second part of the session will then discuss the legal interface between the Patents Act, 1970 and Competition Act, 2002 in light of the recent jurisprudence and what can be expected from the appeal at the Supreme Court. It will also compare how courts in India have looked at this interface in the context of copyright law. The third part of the session will discuss two important areas of investigation by the CCI in patent a) In SEP matters; b) In the agri-biotech sector. This session will also discuss other patent related cases and compare with the overall approach of the CCI in investigating IP matters.



# SESSION 3

## IP and Gaming laws in India

- Mr. Aditya Gupta

In this session, we will explore the fundamental principles of intellectual property rights as they apply to various elements of gaming, including game code, graphics, characters, and soundtracks. Participants will gain a comprehensive understanding of the legal framework provided by statutes such as the Copyright Act, Patents Act, Trademarks Act, and the Information Technology Act.

Through engaging discussions and case studies, attendees will examine the regulatory challenges and opportunities posed by the emergence of esports, mobile gaming, and online gaming platforms. We will also analyze the evolving role of intellectual property protection in fostering innovation, promoting fair competition, and addressing legal issues such as piracy, infringement, and licensing agreements within the gaming ecosystem.



# SESSION 4

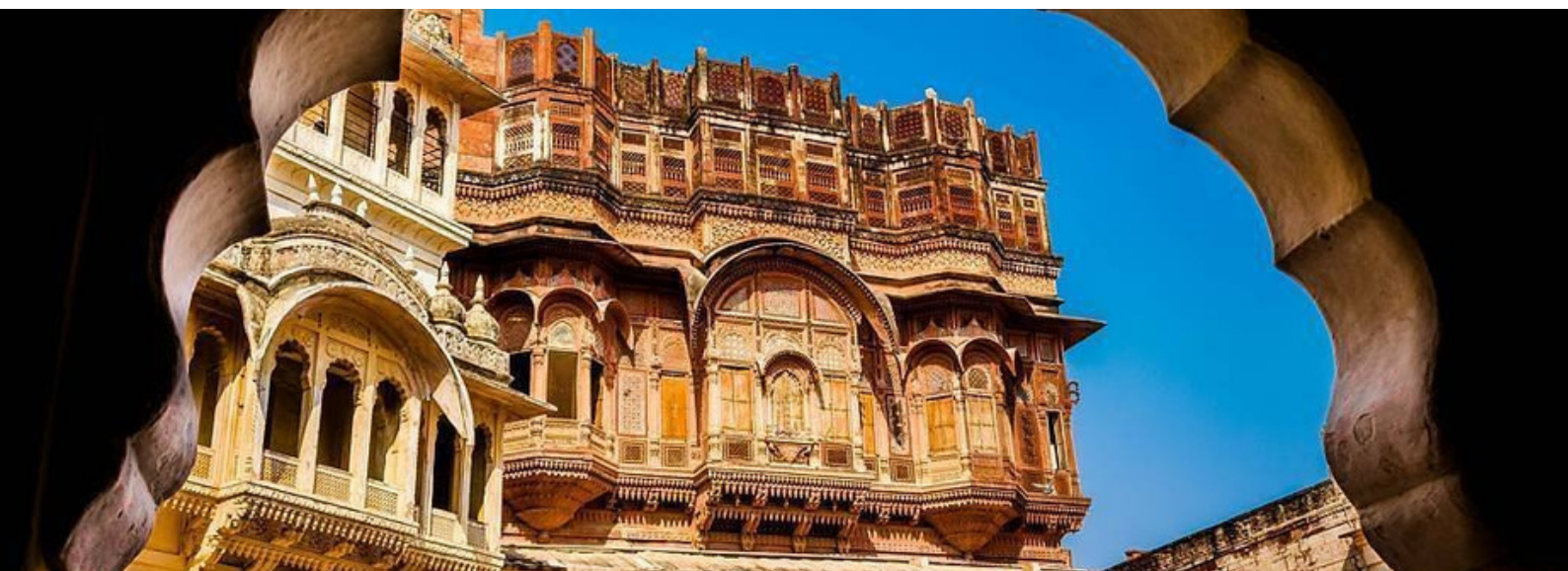
## Status and Role of Copyright Societies under the Copyright Act

-Mr. Tahir Ashraf Siddiqui

This session will discuss the status and role of Copyright societies under the Copyright Act. The session will begin by delving into the brief history and objectives for setting up a Copyright Society. Furthermore types of copyright societies for different works and their Functional role will be provided. The session will also go into the nitty gritty of 2012 amendments to the Copyright Act and the interpretational challenges that followed. Conclusively the judicial interpretation will be delved into which will bring the session to a close.

# SESSION 5

## Career Guidance Session



# ABOUT THE SPEAKERS

## Dr. Gargi Chakrabarti



Dr. Gargi Chakrabarti is an Associate Professor (Law), Controller of Examination (COE), Director of Centre for Advocacy, Practice and Research on IP (CAPRIP) and In-Charge of Academic Outreach Committee

(AOC) at Dharmashastra National Law University, Jabalpur, Madhya Pradesh. She was post-doctoral research fellow at Max Institute of Innovation and Competition, Munich, Germany. She is awarded Ph.D. from NALSAR University of Law, Hyderabad and M.Phil. from NLS, Bangalore. She has done LL.M. in International and Comparative IP Law from London Metropolitan University, London, UK. She has more than 15 years of teaching and research experience. Her areas of interest include Intellectual Property Law, Cyber Law, Competition Law and Environment Law. She has more than 40 publications in her credit and she had presented several research papers at international and national level.

She is a Tutor for WIPO Academy. Her achievements include being the IP Expert for PIC and Member of Rajasthan State IP Council, DST, Government of Rajasthan, Technical Expert for QCI-NBA-UNDP Access and Benefit Sharing Scheme (ABS) Project for developing certification criteria for the ABS Scheme in 2021, and many more

# Dr. Yogesh Pai

Dr Yogesh Pai specializes in intellectual property (IP) law and has research interests at the interface of IP with competition, trade and economic policy. He is currently the Co-Director of Centre for Innovation, Intellectual Property and Competition (CIIPC) at National Law University Delhi.



He is also in-charge of the IPR Chair at NLU Delhi established by the Department for Promotion of Industry and Internal Trade (DPIIT), Ministry of Commerce and Industry, Government of India. Yogesh is currently a scholar at CIP2, George Mason University, Washington D.C., where he was previously the Thomas Edison Fellow (2017-18). Among his distinguished academic paper presentations were at the Yale-GJP/RIS (2021), European Policy for IP (2019) among many others.

In 2013, Yogesh was nominated as a legal member in a committee constituted by the Ministry of Health, Government of India, for invoking provisions of compulsory licensing under the Patents Act, 1970, in the context of affordable healthcare. He was also part of the Committee for Evaluation and Continuation of the Scheme of Promotion of Copyright and IPR Beyond the 12th Five Year Plan (2012- 2017) constituted by the DIPP, Ministry of Commerce.



## Mr. Aditya Gupta

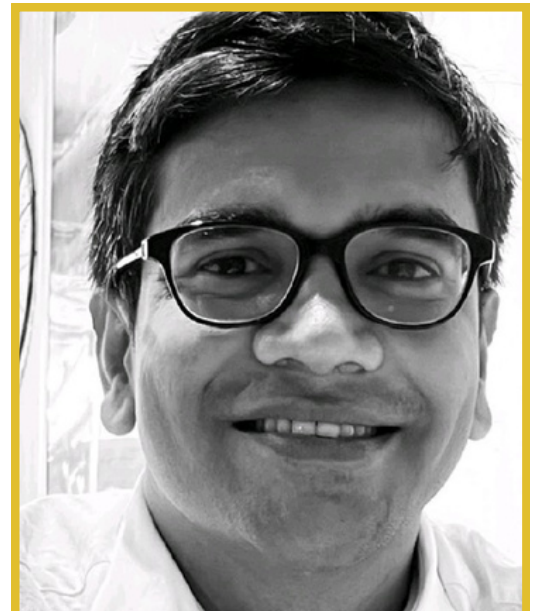
Mr. Aditya is a lawyer providing advice to companies on a broad range on commercial laws, with significant experience and expertise in intellectual property litigation and technology law, including on issues arising out of emerging tech such as NFTs and AI.



He has been actively involved in some of India's most high-profile commercial litigation including the Novartis case before the Indian Supreme Court, keyword advertising cases, 'right to be forgotten' cases, e-commerce intermediary liability disputes and litigation against patent trolls. He has represented one of the parties in India's first NFT and gaming litigation, successfully intervening on behalf of a federation of gaming companies. In the year 2014, he was awarded a master's degree in law at Harvard Law School.

## Mr. Tahir Ashraf Siddiqui

Mr. Tahir Ashraf Siddiqui, Founder of TASC Law has been practicing in courts in Delhi since 2011, and is a qualified Advocate-on-Record, Supreme Court of India. TASC Law regularly advises clients in a wide variety of cases.



**He regularly appears before the Supreme Court, Delhi High Court, District Courts, tribunals and various regulatory forums including arbitral tribunals and advises clients in relation to corporate and transactional issues.**

**An alumnus of NLU Jodhpur with a gold medal for the best academic performance in Class of 2011 for B.A.LLB(Hons.), Sir actively volunteers pro bono legal services for clients from economically weaker sections of the society. He has many reported judgments and publications to his credit. He is also invited regularly to present his views legal conferences and judge moot court competitions.**



# ELIGIBILITY

- Students pursuing three or five-year integrated law course or L.L.M. may apply. The conclave is also open to academicians and industry professionals.
- All participants will be awarded an e-certificate on attending all the five sessions of the conclave.
- Participants must join the link to the conclave at least 15 minutes prior to the start of each session.

# REGISTRATION DETAILS

- Participants can register for the event by 4th April 2024, 11:59 pm by registering in this link: <https://forms.gle/7DZK9arG6Vk2SPno9>
- Participants are required to make the payment on the link mentioned below in point (iv) and then fill out the Google form for confirmation of their registration.
- Each participant shall be required to pay a registration amount of:
  - i) Rs. 500 for Students and Ph.D. Research Scholars,
  - ii) Rs 750 for all Professionals (other than Students and Ph.D. Research Scholars).
- The registration amount must be paid by 4th April 2024, by 11:59 pm.
- Each participant shall pay the registration fee through the following link: <https://www.nlujodhpur.ac.in/nlu-fees/fees-student-detail>
- by choosing the “2nd CIPS-NLUJ IP Law & Practice Conclave (For Students/For Professionals) Option” and specifying the purpose of payment as “2nd CIPS-NLUJ IP Law & Practice Conclave.”

# IMPORTANT DATES

- **Registration and Payment of Registration Fee: 4th April 2024, by 11:59 PM.**
- **Acknowledgement Mail/ meeting link: 5th April 2024, by 11:59 PM.**
- **Conclave Date: 6th April 2024.**

## PATRON

**Prof. (Dr.) Harpreet Kaur**  
**Hon'ble Vice Chancellor**  
**National Law University,**  
**Jodhpur**



## PROGRAM COORDINATOR

**Mr. Arunabha Banerjee**  
**Executive Director**  
**Centre for Intellectual Property**  
**Studies Assistant Professor,**  
**Faculty of Law, National Law**  
**University, Jodhpur**



# CONTACT PERSONS

All queries may be directed to [cips@nlujodhpur.ac.in](mailto:cips@nlujodhpur.ac.in) or any of the following members of the organising team:

**Shiva Patil, Convenor, CIPS - Ph. +91-8197997633**

**Manik Tanwar, Convenor, CIPS – Ph. +91-8860815480**